

[ श्री एस. सी. सिंह ]  
 ने तबिले कमा त्वा ली का अन्वेषण  
 नहीं हो रहा है - उन पर एमल डुरामद  
 नहीं हो रहा है - ये मीरी डुरखोसत  
 है मन्डली को ६ अन लाकुरी अन्सोन  
 को आप लालों से बचाले - लुर सुकुर  
 ने जो अलन क्ते हेल अन पर एमल  
 डुरामद कुराले - ]

MR. SPEAKER: All right. The Minister will look into it.

13.11 hrs

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, in the Business Advisory Committee ..

MR. SPEAKER: I will call you later on. Now, Shri Kalyanasundaram.

श्री ज्योतिर्मय बसु साढ़े 12 बजे हयारा  
 मोशन लेने के लिए तय हुआ था ।

अध्यक्ष महोदय : वहा तो कुछ भी नहीं  
 निष्ठा है ।

SHRI JYOTIRMOY BOSU: Sir, it was decided that the item on ear would be taken up at 12.30. If there is no time we should sit longer, because it is a substantive motion. At least four to five hours should be given.

MR. SPEAKER: No, no.

SHRI JYOTIRMOY BOSU: Under 193 it is a substantive motion. Therefore, I have the right of reply. I am just bringing it to your notice.

अध्यक्ष महोदय : प्राइवेट मेम्बरों के  
 टाइम के पहिले जो बचता है वही मिलेगा ।

13.12 hrs.

Re. Charges Against Tamil Nadu  
 Chief Minister and his Cabinet  
 Colleagues

SHRI M. KALYANASUNDARAM  
 (Tiruchirappalli) rose—

MR. SPEAKER: Please sit down. Let me tell you something. We do not allow discussion on the corruption charges against the Chief Minister of a State.

SHRI M. KALYANASUNDARAM:  
 I am not...

MR. SPEAKER: I have disallowed it.

SHRI M. KALYANASUNDARAM:  
 I am not rising on that. I want to know from the Prime Minister what action she is going to take, because the matter is now before her. She has sent the charges to the Chief Minister and called for his remarks and the remarks have been sent here. So, this House is entitled to know what are the charges and what is the reply and what is the Central Government going to do with that. (Interruption).

SHRI M. KALYANASUNDARAM  
 It is a matter of public knowledge.

MR. SPEAKER: That is all right.

SHRI M. KALYANASUNDARAM:  
 Let the reply be placed on the Table of the House. In the Assembly there, they have placed it on the Table of the House. It is public property now.

SHRI G. VISWANATHAN (Wandiwash): We want an enquiry on Mr. Kalyanasundaram.\* (Interruption). and is indulging in anti-national activities. We want an enquiry. (Interruption). His loyalty to this country is questionable.

\*Expunged as ordered by the Chair.

MR. SPEAKER: Order, Order; kindly sit down.

SHRI K. BALADHANDAYUTHAM (Coimbatore): On a point of order, Is it in order for any Member to say that a Member of this House.\*\*

SHRI G. VISWANATHAN: If what you are saying is in order, what L say is in order.

SHRI INDRAJIT GUPTA (Alipore): People who were thinking of secession from this country should talk about the loyalty of others.... (Interruptions).

SHRI K. BALADHANDAYUTHAM: I want a ruling on the point of order.

MR. SPEAKER: May I request you? This is a very troublesome part of the House. I must say something. I do not allow it. Why do you get quarrelling among yourselves? You can quarrel with me all right, but do not quarrel among yourselves.

Now the position is that if a Member wants to level a charge against another Member, there is a procedure for it. Do not do it like this.

बी अटल बिहारी वाजपेयी : (स्वामिनगर) .  
सी माई ए एक्टिविटीज पर जद यहाँ चर्चा  
हो रही बी तो हमारी पार्टी के ऊपर यह चार्ज  
लगाया गया था... (अवधान)

MR. SPEAKER: That was wrong.

SHRI INDRAJIT GUPTA: What you said about the procedure has got nothing to do with what Mr. Vajpayee says: The question raised here is: can one Member accuse another Member in this way, suddenly? All I have done was to quote the U.K. High Commissioner in this country—and I said that it had not been contradicted—that certain parties had

been getting money. I never mentioned any Member of this House... (Interruptions).

SHRI H. N. MUKERJEE (Calcutta—North-East): Sir, there is a point of order which remains unsolved. Here has been an instance of one Member accusing another Member in a very dastardly way; you did not hold him up; you have not even been pleased to observe yourself definitely and strongly against that practice.

MR. SPEAKER: I gave the ruling; you did not hear.

SHRI H. N. MUKERJEE: The whole matter has been confused by an absolutely irrelevant comparison between a general accusation in regard to the politic segments in this country and a personal accusation against a Member functioning in this House and present in this House. When that kind of dastardly accusation is being hurled, no protection is forthcoming from the Chair. On a point of order, I say that it is necessary for you to do something in regard to this matter: either ask the Member concerned to apologise... .

SHRI G. VISWANATHAN: Why should I apologise?

SHRI H. N. MUKERJEE:... ..or ask him to repeat it outside the House and let him be beaten to smithereens.... (Interruptions). With the protection of being under your umbrella, he makes this accusation and gets away with it. This is an irrelevant comparison. Political accusation has nothing to do with the personal honour of a member being impugned. I have never seen in this House the personal honour of a member present being impugned in this manner without any protection from the Chair. (Interruptions).

\*\*Expunged as ordered by the Chair.

**SHRI K. BALADHANDAYUTHAM:** Sir, you called the name of Mr. Kalyanasundaram and he got up to put certain questions.\*\*

Is it not up to you to pull him up? (Interruptions).

**MR. SPEAKER:** Mr. Viswanathan, you must know the rule. When you level a charge against an hon. member this House, the procedure is in such cases the member give it in writing to the Speaker that he is going to say this. In this case it was very unfair on your part to have said it.

**SHRI G. VISWANATHAN:** If I had anticipated it, I would have given notice. It was unanticipated. I will give notice now with retrospective effect. (Interruptions).

**MR. SPEAKER:** Mr. Sezhiyan, will you kindly ask your party member to withdraw those words?

**SHRI SHYAMNANDAN MISHRA** (Begusarai): My submission is that in these matters you must evolve a code of conduct for the members of the House. Otherwise, the impression in my mind by the observations of the Chair is that the Chair puts up with utterances, nasty utterances, by some members while it does not put up with utterances by other members. I can quote hundreds of instances where members like Shri Piloo Mody had been called American agents. I have never used expressions like the one Shri Viswanathan has used against another hon. Member. At the same time, I seek your guidance in this matter. Whether on certain other occasions such words have been used and they were not withdraw. Persons like me have pointed out to you even yesterday how some members use the strongest possible terms. If on this occasion you make a member withdraw his words, you would be taking a highly discriminatory action and we

cannot be a party to that. Unless you evolve a code of conduct.... (Interruptions).

**SHRI PILOO MODY** (Godhra): I would like to know whether in the past members have been asked to withdraw such remarks made on similar occasions.

**SHRI S. A. SHAMIM** (Srinagar): On an earlier occasion, a ruling party member called another Member a Pakistani agent. You in your wisdom asked the member to withdraw those words. The member did not withdraw those words. Then, Sir, you in your wisdom expunged those remarks. In this case, if you feel that they are unparliamentary, undesirable and unwarranted, you can at best expunge them. We want a uniform procedure. I am saying this because I am an Independent member and many members will not stand on my behalf. Therefore, a different norm would be adopted. This is very unfortunate.

**MR. SPEAKER:** I think we will expunge it. That remark is expunged.

**SHRI SEZHIYAN** (Kumbakonam): Other similar expressions used by other members should also be expunged.

**MR. SPEAKER:** Certainly. All of them will be expunged.

**SHRI M. KALYANASUNDARAM:** Sir, the students in my constituency in a hostel were beaten.... (Interruptions).

**SHRI G. VISWANATHAN:** Sir, on a point of order. This is a matter concerning law and order in the State, which is a State subject.... (Interruptions). Why should they raise it here? There is a State Assembly where it can be raised.... (Interruptions).

\*\*Expunged as ordered by the Chair.

SHRI SAMAR GUHA (Contai)  
rose—

13.30 hrs.

RE: WITHDRAWAL OF INDIAN  
AND PAKISTANI TROOPS AND  
RATIONALISATION OF LINE OF  
CONTROL

MR. SPEAKER: Mr. Samar Guha, what I meant at that time was to convey to you to kindly not to get up abruptly because we were dealing with the formal business and everything was kept at the end of the formal business. That you did not follow. Now, you take one or two minutes.

SHRI SAMAR GUHA (Contai)  
It was not informed to me.

According to the official communication of the Government, the withdrawal of both Indian Army and Pakistani Army from the occupied area has been completed. At the same time, it has been reported that it has been done on the basis of "give and take" and it has also been reported that certain rationalisation of the line of control has been done. The Government is very brief in their communication. They have not categorically stated as to what has been the area of land given and what has been the area of land taken. According to the constitutional provisions, articles 3 and 4, not even an inch of Pakistani territory can be retained by India without the formal approval of Parliamentary and not an inch of Indian territory can be given to Pakistan without the approval of Parliament. The Government is completely silent on that. This is an important matter.

This is the last day of the session. This House has the sovereign right to know even about an inch of our territory which has been in occupation of India before 1965 that has been given to Pakistan or even about an inch of Pakistan territory that has

come to India. This is a very vital matter involving the constitutional provisions and the sovereignty of our country. Therefore, I submit to you that, in your wisdom, you ask the Government to make a categorical statement to let the House know what is the extent of territory that was given to Pakistan and what is the extent of territory that was taken by us. This is a very vital point. I hope, you would ask the Government to make it quite clear.

श्री अटल बिहारी वाजपेयी : (खालियर) :

मैंने भी कहा था कि आप चर्चा करने का मौका दें। अभी वीयतनाम के बारे में तो शोर हो रहा है लेकिन हमारे कितनी जमीन पाकिस्तान को दे दी गई है यह सदन को बताया तक नहीं गया है। देश को छेदरे में रख कर इस तरह से पाकिस्तान के साथ समझौते की बात की जाएगी। अध्यक्ष जी, आप मंत्री महोदय से कहिये कि कौन भी जमीन दी गई है। कहां दी गई है कितनी दी गई है इस को हमें बतायें।

SHRI SAMAR GUHA: Who has given the right to the External Affairs Minister to accept that?

अध्यक्ष महोदय : जो ली गई है, घोर जो दी गई है, दोनों बता दें।

श्री अटल बिहारी वाजपेयी : दी ज्यादा गई है, ली कम गई है। आप को याद होगा कि बेरूबाड़ी का मामला सुप्रीम कोर्ट में गया था (इंटरपोज) इस तरह से जमीन नहीं दी जा सकती है।

13.33 hrs.

श्री राजावतार शास्त्री (पटना) : मैं रेल मंत्री जी से निबदन करना चाहता हूं कि पूरे देश के ग्रन्डर स्टेशन मास्टर्ड्स घोर असिस्टेंट